## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No. 24 of 1994

Monday this the 25th day of September, 1995.

## CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

P.V.Thomas, Commandant, Kerala Armed Police, now working as Laison Officer, Kerala Police Housing and Constructions Corporation Ltd. Thiruvananthapuram.

.... Applicant

(By Advocate Mr. N. Nandakumara Menon)

v.

- Union of India, represented by the Secretary, Ministry of Home Affairs, New Delhi.
- The State of Kerala represented by the Chief Secretary, Secretariat, Thiruvananthapuram.
- 3. The Selection Committee for selection to the Indian Police Service, constituted under Regulation 3 of the I.P.S (Appointment by Promotion) Regulations 1955, represented by the Chairman, U.P.S.C. Shajahan Road, New Delhi.
- 4. The Union Public Service Commission, represented by its Secretary, U.P.S.C. Shajahan Road, New Delhi. .... Respondents

(By Advocate Mr. C.Kochunni Nair (R.1) Mr. D.Sreekumar for (R2)

The application having been heard on 25th September, 1995 the Tribunal on the same day delivered the following:

## ORD ER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a member of the Kerala Police Service seeks appointment by promotion to the Indian Police

Service. Standing counsel for the Union Public Service Commission submits that applicant has already been appointed in the Indian Police Service. The application is infructuous.

- 2. Notwithstanding that counsel for applicant would submit that applicant should be given 1988 as the year of allotment. That relief cannot be claimed in this application and there is no prayer in that behalf. Applicant may invoke his remedies (if any) elsewhere.
- 3. The application is dismissed. No costs.

  Dated 25th September, 1995.

S.P. BÌSWAS ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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